

FREE COPY U'R 22
OF C.A.T. (PROCEDURE RULES)

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.Nos.570/95, 543/95 and 577/95

Friday this the 2nd day of June, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

In O.A. 570/95

K.R.Sarojam, B.1126, Satellite Township,
Padamugal,
Kochi-30.

vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. Union of India represented by Secretary to
Government, Ministry of Home Affairs,
New Delhi.

In O.A. 543/95

K.Sankaran,
Retired Head Constable,
Kadamath,
Union Territory of Lakshadweep.

vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathy.
2. Union of India represented by Secretary
to Home Affairs, New Delhi.

In O.A.577/95

1. P.Vasu,
Retired Foreman,
Agricultural Department,
Union Territory of Lakshadweep,
Kavarathi.
2. T.M.Pankajakshan,
Retired Assistant Registrar of Co-operative Societies,
Union Territory of Lakshadweep,
Kavarathi.

vs.

1. The Administrator, Union Territory of Lakshadweep,
Kavarathi.
2. The Director of Agriculture
Union Territory of Lakshadweep,
Kavarathi.
3. Union of India represented by Secretary to
Government, Ministry of Home Affairs,
New Delhi.



: 2 :

By Advocate Mr.M.R.Rajendran Nair

Counsel for Applicants in all
O.As.

By Advocate Mr.M.V.S.Nampoothiry

Counsel for Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim Island Special Pay and Compensatory allowance on the strength of a declaratory judgment in O.A.580/93. Standing Counsel does not dispute the applicability of the said judgment to the cases on hand. According to him, there is a possibility of the Supreme Court taking a different view. But in the absence of an order of stay, there would be no justification to decline the relief which is admissible as matters now stand. The amounts due will be paid to applicants within three months of today, on condition that they execute a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in O.A.580/93.

2. Original Applications are disposed of as aforesaid. No costs.

Dated the 2nd June, 1995.

8d/-

P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

8d/-

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN



CERTIFIED TRUE COPY

Date 5.6.95

Deputy Registrar